

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2018

ANSWERED ON:05.12.2012

VIOLATION OF PROVISIONS OF LICENCES

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry of Home Affairs has requested his Ministry for taking strict action and levying penalties on some operators for violating the provisions of licences;
- (b) if so, the details thereof and the action taken by his Ministry thereon;
- (c) whether the action against the operators are yet to be initiated;
- (d) if so, the details thereof and the action taken against the officials responsible for delay; and
- (e) the time frame by which the DoT intends to take action against the operators?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (e) Ministry of Home Affairs and Ministry of Communications & IT regularly interact on security related issues. Recently, a reference was received from Ministry of Home Affairs intimating some technical difficulties while resolving the Internet Protocol (IP) addresses. Such difficulties are caused by deployment of Network Address Translating (NATing) Technique by Service Providers due to scarcity of IP (version 4) addresses. The Government regularly interacts with all stakeholders to resolve such technical issues arising from time to time. In addition, examination of other cases which include the cases referred by LEAs (Law Enforcement Agencies) is also carried out and the action is taken as per terms and conditions of licence.